

(c) The Law Commission in their 77th Report have recommended that matrimonial cases, eviction cases, cases filed before Motor Accidents Claims Tribunal, cases under the Indian Succession Act, 1925 and cases of such categories should receive prompt attention. Copies of the Report have been forwarded to State Governments/High Courts for necessary action.

(d) The Law Commission in their 77th Report have recommended that the Law should be amended to enable a Session Judge to act on evidence partly or wholly recorded by his predecessor. A provision to this effect has already been inserted in the Code of Criminal Procedure, 1973 by the Code of Criminal Procedure (Amendment) Act, 1978.

(e) It is difficult to set any time limit for implementation of the matters mentioned against (b) and (c).

#### Censorship of the Film "Sholay"

8349. DR. VASANT KUMAR PANDIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Department has started investigation into the Censorship of the film "Sholay";

(b) what are the findings of the investigations regarding the fixation of responsibility for giving "A" Certificate to the above film; and

(c) what was the view of the examining panel, regarding the original film given for Censorship and how was an uncut picture exhibited at various places?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). The Central Bureau of Investigation is investigating the matter.

#### Printing of the Sachar Committee Report

8350. SHRI HALIMUDDIN AHMED: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the report of the Committee on Companies and M.R.T.P. Acts headed by Mr. Sachar was printed first by a private printing press; and

(b) if so, the amount given to printing press therefor and the reasons for giving it to a private party?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) A net sum of Rs. 46,098.06 was paid to the private printing press for printing 3000 copies of the Report running into 400 pages per copy. The work was entrusted to the private press after consulting and obtaining a 'no-objection' certificate from the Directorate of printing since the minimum period required for getting the work printed from a Government press was 8 weeks whereas the private press was in a position to supply the printed copies within a month of placing the order. It was also considered urgently necessary to place in the market authentic and complete version of the Report of the Committee since a private party had already got the Report printed as an Appendix to a 'study' of the Report and published the same within about ten days of the presentation of the Report by the Committee to Government.

#### Recommendations of Committee Appointed to go into Question of Allocation of Gas

8351. SHRI R. K. MHALGI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state: